

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00264/2020

Dated Monday the 8th day of February Two Thousand Twenty One

CORAM : HON'BLE SHRI. T. JACOB, Member (A)

V.Divya, W/o. Late Velayutham,
996, Sivankoil Street,
Manamelkudi Taluk, Pudukottai Dist.Applicant

By Advocate M/s. S. Rajamanickam

Vs

The Senior Divisional Personnel Officer,
Southern Railway,
Chennai Division, Chennai 600003Respondent

ORAL ORDER**(Pronounced by Hon'ble Shri. T. Jacob, Member(A))**

Counsel for applicant is present. The caption "For Dismissal" is removed.

2. The relief prayed for in this OA is as follows:

"To direct Railway Department to forward applicant representation dated on 02.08.2019 submitted through proper channel addressed to respondent as Senior Divisional Personnel Officer, Southern Railway of the standing committee to consider applicant representation dated on 02.08.2019. Seeking full reimbursement to benefits of Applicant Husband and Family Welfare Department of Railway and pass such other order as one necessary to meet the ends of justice"

3. Heard. Counsel for the applicant submits that the representation of the applicant dt. 02.08.2019 is still pending. He submits that the respondents may be directed to dispose of the applicant's representation within a stipulated time frame.

4. In view of the above, without going into the merits of the case, the respondent is directed to consider and dispose of the representation of the applicant dt. 02.08.2019 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of. No costs.

(T.Jacob)
Member(A)
08.02.2021

SKSI